

THE MINISTER OF FOREIGN TRADE (SHRI L. N. MISHRA) : (a) and (b). Some textile mills had not fulfilled their obligation to produce controlled cloth under the scheme announced in May, 1968. Under the said scheme such mills were required to pay compensation at 6 paise per sq. metre.

**Adoption of New Method for Marking
Ballot Papers in Election**

*60. SHRI RAJDEO SINGH : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether Government are considering the adoption of a new method in place of the present system of marking the ballot papers in Elections; and

(b) if so, the main features of the scheme ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI NITIRAJ SINGH CHAUDHARY) :
(a) No, Sir.

(b) Does not arise.

**Payment of Teachers in Delhi
Engaged for Correction of
Voters Lists**

201. SHRI AMBESH: Will the Minister of LAW AND JUSTICE be pleased to refer to the reply given to Unstarred Question No. 6712 on 3rd August, 1971 regarding payment to teachers in Delhi engaged for the correction of voters lists and state :

(a) whether all the teachers whose work had been found satisfactory have not so far been paid; and

(b) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI NITIRAJ CHAUDHARY):
(a) and (b). After payment of honorarium had been made to some teachers, it was found that the work was done

in a most unsatisfactory manner and special revision of the electoral rolls had to be undertaken in several areas by employing additional staff for the purpose, resulting in avoidable expenditure to Government. Payment of honorarium to the remaining teachers was therefore withheld, pending further examination. All the aspects of the matter, including the one referred to in part (a) of the Question, are now under consideration in consultation with the Election Commission, and a final decision is expected to be taken shortly.

**Setting up of Tea Company
in Public Sector**

202. KUMARI KAMALA KUMARI : Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether a Sub-committee of the Parliamentary Consultative Committee for his Ministry has recommended the setting up of a tea company in the public sector; and

(b) if so, the aims and objects of the proposed tea company and the time likely to be taken by Government to set up the said company ?

THE MINISTER OF FOREIGN TRADE (SHRI L. N. MISHRA) : (a) Yes, sir.

(b) the proposed public sector tea corporation will market tea in packets in India and abroad and has the other following functions viz.

(i) engaging in the trading and marketing of tea in all its forms, black, green, instant, packet etc;

(ii) undertaking either through itself or through other agencies research on the qualities of packaged tea or blend strength, characteristics, prices, etc. in the interest of the marketing for export and for the domestic market;

(iii) establishing blending and packaging units in India and abroad, if necessary, in collaboration with foreign organisations or nationals;